

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**Appeal No. 641/ND/2018**

**In the matter of:**

K SQUARE Infratech And Interiors Pvt. Ltd. ...Appellant  
Vs.  
Registrar of Companies ...Respondent

**SECTION:** Under Section 252

**Order delivered on 06.06.2018**

**CORAM**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER(J)**

For Appellant  
For Respondents  
Stdng. Counsel for ITD

Mr. Himanashu Harbola, Adv.  
Mr. Manish Raj, CP for ROC, Delhi  
Mr. Ajit Sharma, Adv.

**ORDER**

The Ld. Counsel for the appellant states that service on both the department is complete. Ld. Company prosecutor and Ld. Counsel for the Income tax seeks time to file reply three weeks time is granted to file reply. Rejoinder within one week. All copies to be served in advance to the other side. Ld. Counsel for the appellant further argued that in the mean time the interim prayer for de-freezing the bank account for purpose of payment of salary may be considered and prayed for grant of the said interim relief. One of the director of the company Ms. Durga Rajora is personally present and undertakes that if the liberty for withdrawal be granted, shall be used for the purpose of paying of the salary of the employees and/or payment of statutory dues. Considering the same I order that the



bank account of K SQUARE Infratech and Interiors Pvt. Ltd. with the Allahabad Bank having bank account no. 50153579396, Branch 19-A, East Guru Angad Nagar, Gali No. 2, Laxmi Nagar-110092, be defreezed and allowed to be operated to the extent of utilization of the funds for paying the salaries of employees and or statutory dues upto the limit of Rs. 1,50,000/- by the authorized person of the company. The Ld. Counsel for the appellatant is further directed to file an affidavit with the details of the transaction carried out in the said account on the next date of hearing. Process dasti. For further consideration on 20<sup>th</sup> July, 2018.

Ritu Sharma

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**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**